

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 240  
TO BE ANSWERED ON 05.02.2018**

**NATIONAL LICENCE FOR STAFFING FIRMS**

**240. SHRI SATAV RAJEEV:**

**DR. J. JAYAVARDHAN:**

**SHRI P.R. SUNDARAM:**

**SHRI MOHITE PATIL VIJAYSINH SHANKAR RAO:**

**SHRIMATI SUPRIYA SULE:**

**DR. HEENA VIJAYKUMAR GAVIT:**

**SHRI DHANANJAY MAHADIK:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has launched/proposes to launch a national licence for staffing firms supplying contract workers across industries and if so, the details thereof and the objective behind the move;**
- (b) whether the Government has fixed any criteria to issue the licence;**
- (c) if so, the details thereof;**
- (d) the response of the Staffing firms to the proposed launch of national licence; and**
- (e) the other steps taken by the Government to improve the ease of operation for staffing firms?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (e): Improvement in various labour laws is a continuous process. Amendments in the various labour related laws including the Contract Labour (Regulation & Abolition) Act, 1970 take place only after a process of exhaustive consultation.**

\*\*\*\*\*